APPENDIX-A

RULES RELATING TO CASES UNDER THE CHARTERED ACCOUNTANTS ACT, 1949 (ACT XXXVIII OF 1949)

- 1. Register of cases All cases received under by the High Court under Section 21 of the Chartered Accountants Act, 1949, shall be numbered and entered in a special register.
- 2. Filing of finding, etc. in Court The Council of the institute of Chartered Accountants of India (hereinafter referred to as the Council) shall file in the office of the Registrar of the court the finding of the Council along with the report of the Disciplinary Committee and all other relevant papers which were before the council and the Disciplinary Committee and in particular the following documents:
 - (a) Complaint or information.
 - (b) Written statement of defence.
 - (c) Depositions of witnesses together with exhibits
- (d) Notes of the hearing before the Disciplinary Committee and the Council. The Council shall furnish to the Registrar of the court two extra copies of the aforesaid papers.

The Council shall also furnish to the Registrar of the Court the postal addresses of all persons on whom notices are required to be served under Section 21(2) of the said Act.

- 3. Fixing date of hearing When the finding of the Council other papers have been filed in Court, the Registrar of the Court shall fix a date for the hearing of the case and shall forthwith issue notices.
- 4. Service of notices Such notices shall be send by registered post to all persons to whom notices are required to be sent under the provisions of Section 21(2) of said Act at the addresses supplied by the Council and shall be served not less than 15 days before the date fix for the hearing of the case.
- 5. Cases to be heard before a Bench The case shall be heard by a Bench consisting of not less than two Honourable Judges to be nominated by the Honourable the Chief Justice.
- 6. Copy of final order to be sent to Council The Registrar of the Court shall send a certified copy of the final order passed in the case to the Council of the Institute of Chartered Accountants.

FORM OF NOTICE UNDER RULE 3

In the matter of
he Chartered Accountants Act (Act XXXVIII of (1949)
and
In the matter of
lember of the Institute of Chartered Accountants of India
Petitione

-Versus-

... Respondent

То	_
(1) Member of the Institute	. the respondent, above named

- (2) Secretary of the Council of the Institute of Chartered Accountants of India.
- (3) Secretary to the Ministry of Finance, Union Government, New Delhi.

Whereas the Council of the Institute of Chartered Accountants of India has filed in this Court its finding dated the, and the report of the Disciplinary Committee dated the ..., in the above case;

Now take notice that the honourable Court will proceed to hear the said case and pass orders thereon on the day of, at 11 o'clock in the forenoon when you may appear either in person or by an advocate and make your submissions to the Court.

Dated this day of

APPENDIX-B

RULES UNDER THE BANKING COMPANIES ACT, 1949 (ACT X OF 1949), AS AMENDED BY THE BANKING COMPANIES ACT, 1953

- 1. General headings—Application under part III or Part III-A of the Banking Companies Act, 1949 (hereinafter in this Appendix referred to as "the Act"), shall be instituted in the matter of the Act and in the matter of the Banking Company and where necessary in the matter of the Act under which the banking company has been ordered to be wound up.
- 2. Presentation and hearing of petitions under Part III or Part III-A of the Act An application under any of the Sections of Part III or Part III-A of the Act shall be made by petition which shall be signed and verified in the same manner as a plaint. The petition shall be supported by an affidavit and shall be presented to the Judge taking Company winding up matters or to such other Judge as the Chief Justice may direct. The Judge shall hear the said application and pass such orders and give such directions as he deems proper, including directions for notice of the petition being given to such person or persons as may seems to him likely to be affected by the proceedings.
- 3. Notice of petition— Where a notice is directed to be given to any party, it shall be served together with a copy of the petition and the petition shall not be heard until fourteen days after the service of the notice, unless the Judge otherwise directs.
- 4. Applications in winding up to be by petition— Application for the determination of all questions of priorities and all other questions whatsoever whether of law or fact, which may relate to or arise in the course of the winding up of the Banking Company, shall be made by petition. The petition shall contain a statement of facts relied on and the nature of the relief asked for. The petition shall be signed and verified in the same manner as a plaint.
- 5. Notice of petition—Petition mentioned in the last preceding rule shall be presented to the Judge for the time being dealing with the proceedings for the winding up of the Banking Company or to such other Judge as the Chief Justice may direct. The Judge shall direct notice of the petition to be given to the respondent or such person or persons as may seem to him likely to be affected by the proceedings. Such notice shall be served together with a copy of the petition and the petition shall not be heard until fourteen days after service of the notice, unless the Judge otherwise directs.
- 6. Affidavit in answer—An answer to the petition mentioned in R.4 shall be made by filing an affidavit and a copy thereof shall be furnished to the petitioner

or his advocate atleast two clear days before the returnable date of notice.

- 7. Direction for hearing of the petition—On the date fixed for the hearing of the petition, the Court may proceed to hear the petition or give such directions as it may think proper as to discovery and inspection, examination or witnesses in court or in chambers, taking of evidence by affidavit or otherwise and generally for the speedy determination of the petition.
- 8. Transfer of suit and proceedings to the High Court—When the Office Liquidator or the liquidator appointed by the Court submits to the Court a report under Section 45-C(2) of the Act, he shall apply to the judge for the time being dealing with the proceedings for the winding up of the Banking Company or to such other Judge as the Chief Justice may direct, for directions as to the parties to whom notice may be given and the date and time for holding an inquiry whether or not the suits and proceedings mentioned in the report should be transferred to the High Court. The notice shall contain particular of the suit or proceedings in which the party may be concerned and require him to appear and show cause why it should not be transferred to the High Court. The notice shall be served fourteen days before the date appointed holding the inquiry.
- 9. Affidavit in reply—Any party desiring to oppose the transfer of the suit or proceeding to the High Court shall file an affidavit and furnish a copy thereof to the official Liquidator or the Liquidators appointed by the Court or his advocate, at least two clear days before the returnable date of the notice.
- by the court files in the court list of debtors under Section 45-D(2) of the Act, he shall obtain an appointment from the Judge for the time being dealing with the proceeding for the winding up of the Banking Company or from such other Judge as the Chief Justice may direct, To settle the same shall give notice in writing of such appointment to every person mentioned in such list. The notice shall contain such of the particulars mentioned in the list of debtors as are applicable to such person. In case any variation or addition to such list as made by the Official Liquidator or the Liquidator appointed by the Court, a similar notice in writing shall be given to every person to whom such variation or addition applies. All such notice shall be served four weeks before the date appointed to settle such list, variation or addition.
- 11. Service of notice—Service of notice upon the debtors shall be affected by sending the notice through the post by a Registered letter or if the Judge so directs under certificate of posting. The notice shall be addressed to the party to his last known address or place of above and such notice shall be considered as served at the time the same ought to be delivered in due course of delivery by

Post Office and notwithstanding the same may be returned by the Post Office.

- 12. Affidavit in reply— If the debtor desires to show cause against the inclusion of his name in the list of debtors; he shall file an affidavit and furnish a copy thereof to the Official Liquidator or the Liquidator appointed by the Court or his advocates at least seven clear days before the day for the settlement of the list.
- 13. Settlement of the list of debtors—(1) On the date fixed for settlement of the list of debtors the court may settle the list or such part thereof as it may think proper. If the Court is of opinion that it is not immediately possible to adjudicate upon any particular debt mentioned in the list, it may give such directions as it may think proper as to discovery and inspection, examination of witnesses in Court or in Chambers, taking of evidence by affidavit or otherwise and generally for the speedy adjudication of the debt. The court may in a special case refer to the Official Liquidator or the Liquidator appointed by the Court to a regular suit.
- (2) The certificate under Section 45-D(6) shall be in form No.1 attached to the Appendix.
- 14. Official Liquidator or Liquidator appointed by the Court to report if he contests claims of depositors—If the Official Liquidator or the Liquidator appointed by the court desires to contest a claim shown in the books of the Company as due to a depositor on the ground that there is reason for doubting the correctness of any particular entry in the books, he shall make a report to the Judge for the time being dealing with the proceedings for the winding up of the Banking Company or to such other Judge as the Chief Justice may direct stating his reason for doubting the correctness of such entry; and if; upon such report the court is satisfied that there is prima facie reason for doubting the correctness of the entry, the Judge may cause notice to be given to the depositor concerned to come in and prove his claim.
- 15. Register of suits in winding up matters— Suits in respect of claims made by or against any Banking Company in Liquidation including claims by or against any of its Branches in India shall be entered in a separate register to be maintained by the office and shall be treated as expedited suits. If such suits have been filed before the date of the order for winding up, the Official Liquidator or the Liquidator appointed by the Court shall furnish to the office a list of such suits.
- 16. Hearing of suits and matters—All suits referred to in the preceding rule and all matters and proceedings connected with the suits shall be heard by the Judge for the time being dealing with the proceedings for the winding up of the Banking Company or by such other Judge as the Chief Justice may direct.

17. Procedure in such suits— Where the suit is filed as a summary suit, the procedure prescribed for summery suits shall be followed. In all other cases the suit shall be filed as a long cause and the following procedure shall be followed:

Within ten days of the service of the writ of summons or such longer period as the Judge may direct on the application of the plaintiff in that behalf, the plaintiff shall take out a summons for directions and the Judge shall give such directions as he may think proper as to filing the written statement and counter claim, if any, or points of defence, discovery, inspection, examination of witnesses in Court or in Chambers, taking of evidence by affidavit or otherwise and generally for the speedy determination of the suit.

- 18. Application for inspection of records— The Reserve Bank of India may apply to the Judge for the time being dealing with the proceedings for the winding up of the Banking Company or to such other judge as the Chief Justice may direct, for permission to inspect the records of the Banking Company, and such permission may be granted by the Judge in his discretion.
- 19. Appeals—Rules relating to appeals contained in the rules of this Court shall apply mutatis mutandis to appeal under sub-section(1) of Section 45-N of the Act.
- 20. Presentation of complaints and issue of process—Proceedings under Section 45-J of the Act shall commence with a complaint being presented by the Official Liquidator or the Liquidator appointed by the court to such Judge as the Chief Justice may direct. On presentation of the complaint the Judge may issue a summons or a bailable or non bailable warrant against the accused and shall fix a date for the trial, or may, if he thinks fit, postpone the issue of process for compelling the attendance of the person complained against and may direct an inquiry or investigation to be made by the police or by such other person as he thinks fit, or may dismiss the complaint as he may in his discretion think fit.
- 21. All complaints shall be filed in the filing Section and all processes shall issue from the office.
- 22. What offences to be tried summarily— Offences punishable under the Indian Companies Act, 1913 (Act VII of 1913), or under the Banking Companies Act, 1949(Act X of 1949) with imprisonment for a term which does not exceed two years or with fine which does not exceed one thousand rupees may be tried in a summary way.

An offence triable under Section 45-J(2) of the Act jointly with the offences mentioned in this rule may also be tried summarily: provided that it is punishable with imprisonment for a term which does not exceed two years or with fine which does not exceed one thousand rupees.

- 23. Procedure in summary trials—(1) Where an offence triable under Section 45-J(1) is tried summarily, the procedure provided in the Code of Criminal Procedure for the trial of summons cases shall so far as it is not inconsistent with the provisions of the Act be applicable. Where, however, the offence to be tried summarily under Section 45-J(1) is tried jointly with an offence under Section 45-J(2) the procedure provided in the Code of Criminal Procedure for the trial of warrant cases shall be applicable; provided that it shall not be necessary to adjourn the case under Section 256(1) of the code of Criminal Procedure before requiring the accused to enter upon his defence or inquiring of him whether he wishes to further cross examine any witness whose evidence has been taken.
- (2) **Procedure in non summary trials** Where the offences triable under Section 45-J are not tried summarily, the procedure provided in Code of Criminal Procedure for the trial of warrant cases shall, so far as it is not inconsistent with the provisions of the Act, be applicable
- **24. Bail**—The Court may at any time grant bail to the accused on such terms as it thinks proper.
- 25. Accused person to be competent witness—Any person against whom a complaint is filed by the Official Liquidator or the Liquidator appointed by the Court under this Appendix shall be a competent witness for the defence and may give evidence on oath in disproof of the charges made against him or any person charged together with him at the same trial.

Provided that-

- (a) he shall not be called or examined as a witness except with his consent,
- (b) his failure to give evidence shall not be made the subject of any comment by the prosecution or give rise to any presumption against himself or any person charged together with him at the same trial,
- (c) he shall not be asked, and if asked shall not be required to answer, any question tending to show that he was committed or been convicted of any offence other than the offence with which he is charged, or is of bad character, unless-
- (i) the proof that he has committed or been convicted of such offence is admissible evidence to show that he is guilty of offence with which he is charged, or
- (ii) he has personally or by his advocate asked questions of any witness for the prosecution with a view to establishing his own good character, or has given evidence of his good character or the nature or conduct of the defence is such as to involve imputations on the character of the prosecutor or of any witness for the prosecution, or
 - (iii) he has given evidence against any other person charged with the same

offence.

- 26. Compounding of offences—All offences triable under this Appendix may be compounded with the leave of the Court.
- 27. Appeals against conviction—(a) Any person convicted on a trial held by the High Court in the exercise of its jurisdiction under Section 45-J of the Act may appeal to the High Court.
 - (i) against the conviction of any ground of appeal which involves a matter of law only,
 - (ii) with the leave of the Appellate Court or upon the certificate of the Judge who tried the case that it is a fit case for appeal, against the conviction on any ground of appeal which involves a matter of fact only, or a matter of mixed law and fact, or any other ground which appears to the Appellate Court to be a sufficient ground of appeal; and
 - (iii) with the leave of the Appellate Court, against the sentence passed unless the sentence is one fixed by law.
- (b) Appeal against acquittal—The Official Liquidator or the Liquidator appointed by the court may appeal to the High Court against any order of acquittal on any ground of appeal which involves a matter of law only.
- 28. Period of limitation—An appeal under the last preceding rule shall be filed within 30 days from the date of the order appealed from. Section 5 of the Indian Limitation Act shall apply to appeals under this Appendix.
- 29. Application to the trial Judge for a certificate—An application to the Judge who tried the case for a certificate that it is a fit case for appeal may be made either orally at the end of the trial or by petition by giving the grounds on which such certificate is sought and showing that the period of limitation for the appeal has not expired.
 - 30. Appeals shall be filed in the Filing Section.
- 31. Memorandum of appeal— The memorandum of appeal shall be made in the form of a petition in writing, giving the grounds of objection numbered consecutively, and the grounds upon which the leave, if any, of the Appellate Court is sought. It shall also show that the appeal is within time, and shall be accompanied by a certificate copy of the judgment and the sentence or order of the Court and also of the certificate of the Judge who tried the case that it is a fit case for appeal, when such certificate has been given.
- 32. Procedure of appeal—On presentation of an appeal, the date of such presentation shall be marked thereon, and it shall be accepted if within time, and placed on a Register of Appeals to be kept for the purpose. When an appeal appears to the Stamp Reporter to be beyond time, it shall be returned to the

party or his advocate, unless the party or his advocate applied for it to be placed before the Court for orders.

- 33. Admission of appeals—Applications referred to in the preceding rule, together with the memoranda of appeals in question, and appeal which have been accepted being within time shall be placed for admission before a division bench constituted by the Chief Justice and composed of less than two Judges being Judges other than the Judge by whom the original trial was held.
- 34. Application for notes of appeals—Applications for bail shall ordinarily be made to the appellate Court at the time of admission.
- 35. Application for bail in evidence— Upon admission of an appeal, the appellant shall apply with due diligence for a certified copy of the notes of evidence and of the requisite documentary exhibits, and shall pay the usual charges, unless the Registrar in his discretion thinks fit to dispense with such payment in whole or in part. Certified copies of the notes of evidence or of the documentary exhibits shall not be supplied before admission of an appeal except with the leave of the trial Judge.
- 36. Paper-books to be prepared by the appellant—Appeal Paper-books shall be prepared by the appellant and shall not be printed except where such printing is directed by the Appellate Court.
- 37. Contents of paper-books—The Appeal Paper-book shall contain the following papers arranged in two parts in the same volume where practicable in the following orders:

PART I

- (1) Complaint
- (2) Charge or charges against the accused in the trial Court.
- (3) Notes of evidence including statement of the accused.
- (4) Judgment including sentence or order.
- (5) Certificate of the Judge who tried the case, if any.
- (6) Order of the Appellate Court granting leave, if any.
- (7) Memorandum of appeal.
- (8) Order admitting the appeal.
- (9) Such other papers as may be deemed necessary by the Registrar.

PART II Exhibits

38. Filing of Paper-books—Within six weeks of the admission of an appeal, where the time has been extended by the Court, the appellant shall file or more copies of the Appeal Paper-book as may be required by the Registrar in his

office, and shall also furnish two copies to the respondent.

- 39. Hearing of appeals—After the Appeal Paper-books have been filed, the appeal shall be set down for hearing and final disposal before a Division bench constituted by the Chief Justice and composed of not less than 2 Judges, being Judge other than Judge by whom the original trial was held.
- 40. Procedure on default of filing of Paper-books—Where the appellant, after admission of an appeal, does not diligently prosecute the appeal and does not file copies of the Appeal Paper-book as required, the appeal shall be placed before the Appellate Court for orders. The Appellate Court may dismiss the appeal or pass such order as it may think fit.
- 41. Code of Civil Procedure and Code of Criminal Procedure to apply—
 The provisions of the Code of Civil Procedure and of the Code of Criminal Procedure unless inconsistent with the rules in this Appendix, shall apply respectively to civil and criminal proceedings under this Appendix.
- 42. Remuneration of the official liquidator or the liquidator appointed by the Court—Unless otherwise ordered by the Judge the official liquidator or the liquidator appointed by the Court, shall charge fees according to the following scale:
- (a) In the High Court, upon the total assets except as provided in CI (b) including produce of calls on contributories, realised or brought to credit and not being money received and spent on carrying on the business:

ing money received and	-			Rs	percent
On the first				10,000 or fraction thereof	4
On the next				15,000 or fraction thereof	21/2
- -	••			25,000 or fraction thereof	2
On the next	••			50,000 or fraction thereof	1 3/4
On the next	••				3/4
On any sum above		••	••	1,00,000	
(b) On rents recovered	••	•••			

(c) In the courts subordinate to the High Court, upon the total assets, except as provided in Cl.(d) including produce of calls on contributories, realised or brought to credit and not being money received and spent on carrying on the business:

SHESS.				Rs.	percent
On the first		•		10,000 or fraction thereof	4
On the next			••	15,000 do	2
On the next	••	••		25,000 or fraction thereof	1½ 1½
On the next	••	••		50,000 do	1 1/4
On any sums above (d) On rents recovered	 d	. ••	••	1,00,000	3

(e) When the official liquidator or the liquidator appointed by the Court collects or realises property for debenture holders or other secured creditors, the same rate as under proviso (a) to Sub-R.(1) above to be paid out of the proceeds of such calls or property.

(f) When the official liquidator or the liquidator appointed by the court acts as trustee under a scheme of arrangement, such remuneration not exceeding the

rate under proviso (a) to sub-R.(1) above, as the court shall allow.

(g) When the official liquidator or the liquidator appointed by the court performs any special duties not provided for above, such amount as the court on the application of the official liquidator or the liquidator appointed by the court may consider reasonable will be allowed as remuneration.

This will apply mutatis mutandis to the proceedings under the Banking Companies Act.

(h) The official liquidator or the liquidator appointed by the court shall, unless otherwise ordered by the Judge, charge the companies under his management a sum which in his discretion he considered sufficient to cover the expenses of his office and this he shall do with due regard to the value of the assets in each matter and the labour and trouble involved and its management.

43. Inspection of record by the Reserve Bank of India— (a) The Reserve Bank of India, may on application to the Registrar inspect the records relating to any proceedings. Such inspection shall be made before the Deputy Registrar of

the Court.

(b) No Court-fee shall be charged on an application under this rule.

44. No money shall be paid out of banking account except under cheques or orders signed by the official liquidator or the liquidator appointed by the court and countersigned by the Registrar; provided that the Judge may dispense with such counter signature.

In the case of a court liquidator no such counter signature by the Registrar shall be necessary.

45. Pending proceedings—The rules in this Appendix shall not in any way effect any proceedings commenced before this rules came into force and to which these rules would have applied if the rules had then been in force. Such proceedings shall be dealt with in such manner as the Judge dealing with the winding up of the company may direct.

PUBLIC EXAMINATION UNDER SECTION 45-GOFTHE ACT

46. The report of the liquidator pursuant to section 45-G of the Act shall state the names of the persons intended to be examined and the opinion required by the section and shall state in a narrative form the facts and matters which the

Note1: Rules 46 to 54 were inserted under Banking Companies Amendment Act, 1953, published under Notification No.HC XI/3/53/3991G, dated 17.12.1954, vide Correction Slip No.1, under the head "Public Examination" under section 45-G of the Act.

liquidator desires to bring to the notice of the court upon which such opinion is based.

47. The liquidator shall submit the report to the Judge and shall obtain an appointment from the judge for consideration thereof and shall give not less than 14 days' notice to every person mentioned in the report who is intended to be examined. The notice shall be in Form No.2 and shall be accompanied by a copy of the report and shall be sent by registered post.

48. Every person served with the notice under R.47 may show cause by an affidavit which shall be filed not less than three days before the date fixed for the consideration of the report and notice of the filing thereof shall be given to the

liquidator forthwith.

49. Where the Judge makes an order under section 45-G directing any person to be publicly examined and attend thereat he shall fix a date for such examination.

- 50. The substance of the order made under the preceding rule shall be advertised seven clear days before the date appointed for examination in such newspaper or newspapers as the Judge may direct and by passing on the notice board of the Court House. The advertisement shall be in Form No.3.
 - 51. The Judge may from time to time adjourn the public examination.
- 52. The Judge may if he thinks fit either by the order for the examination or by any subsequent order give directions as to the specific matters on which any person to be examined.

53. The Judge may order that the evidence be taken down in shorthand and

may nominate a person to be taken down such evidence.

54. The deposition of the person examined shall after being read over and signed by him be filed and kept with the records. The liquidator, the person examined and any creditor or contributory of the Banking Company shall be entitled to obtain a copy from the court on payment of the usual fees.

PUBLIC EXAMINATION UNDER SECTION 45-L2

55. The provisions of Rr.46 to 54 shall, as may be, apply to public examination under Section 45-L of the Act. The functions of the liquidator under the said rules shall be exercised by such person as the Judge may direct.

The following new rules shall be inserted after R. 55 of the Rules under the

Banking Companies Amendment Act, 1953:

56. Court fees—(1) A Court fee of Rs. 100 shall be levied in all original petitions under R.2 of this Chapter.

(2) The Court fee payable on counter-claim, or set off, shall be as follows;

Rs.

(a) where the amount does not exceed Rs.2,500

Note 2: Rule 55 to 56 were inserted vide Correction Slip No.1 Rules under Banking Companies Act, 1953, published under Notification No.HC.XI/3/53/3991-G, dated 17.12.1954.

(b) where the amount exceeds Rs.2,500 but does exceed Rs.10,000

10

(c) where the amount exceeds Rs. 10,000

20

(3) On every appeal from an order, decree, or decision passed under the provisions of Section 45-B of the Act, a Court fee of Rs. 100 shall be paid.

FORM NO. 1

[Rule 13 (2)]

IN THE HIGH COURT OF JUDICATURE IN ASSAM

Certificate as to Settlement of List of debtors

(Title)

The debts which have been allowed are set forth in the Schedule A hereto and (with the interest thereon and costs mentioned in the Schedule A) are due to the creditors by the debtors therein named recoverable in the way stated in column 5 of the Schedule.

In case of secured debts, particulars of the securities with estimated value will be entered in Schedule B.

SCHEDULE A

Serial No	Name and address of creditors	Name & address of debtors	Amount due with interest	Mode of payment
1	2	3	4	5
			A	

SCHEDULE B

Description of the securities-

dated the day of 19...

Signature of the Judge

To

FORM NO. 2 [Rule 47]

Notice to the persons to be examined under Section 45-G of the Act (Title)

	Whereas the official liquidator of the above named Banking Company has
subn	nitted a report under Section 45-G of the Banking Companies Act 1949, for
cons	ideration of this Court: ³

And whereas this Court has fixed the day of 19..., at 11 a.m. in the forenoon for consideration of the said report;

Now this is to give notice to you to show cause, if any, why you should not be publicly examined under the said Section;

Also take notice that such cause is to be shown by filing an affidavit in this Court not less than three days before the said date fixed for consideration of the said report and that notice of filing of such affidavit is to be forthwith given to the said official liquidator at the address stated below.

Registrar

FORM NO.3 [Rule 50]

Notice of day appointed for examination under Section 45-G of the Act (Title)

Notice is hereby given that on, the day of 19, at 11 a.m. in the forenoon at the Court House at Gauhati has been fixed as the time and place for examination of the persons named below under Section 45-G of the Banking Companies Act 1949. Any creditor or contributory of above-named Banking Company may also take part in the said examination either personally or by any person entitled to appear before this Court.

Dated this..... day of 19......

Name and designation of the person to be examined.

Registrar

APPENDIX-C

RULES UNDER THE BANKERS' BOOKS EVIDENCE ACT, 1891 (XVIII OF 1891)

- 1. An application for an order under the Banker's Books Evidence Act shall be made ex-parte upon petition and the Court or a Judge may direct that notice of application shall be served on the bank or banks named in the application. The petition shall set out the particulars of the entries of which it is desired to obtain copies (or if this is impossible, the year or years in which such entries will appear) and the materiality of such entries.
- 2. All applications shall be made in sufficient time to allow three clear days' notice required by Section 6 (2) of the said Act, and all applications made in sufficient time shall state the reasons therefor.
- 3. The party who has obtained an order of the Court shall serve it upon the bank or banks affected, and at the same time shall pay to the bank or banks the searching fee of which the amount shall be stated in the order.
- 4. Upon service of the order the bank or banks shall forthwith make search of the documents and shall thereafter inform the party who has obtained the order the amount to be paid to the bank or banks for copies of the entries to be made in terms of the order.
- 5. Thereupon the party concerned shall pay to the bank or banks, as the case may be, the amount so stated and the fee for the certificate. The bank or banks shall, upon receipt of the amount, prepare and deliver to the party the copies of the relevant entries together with the certificate under Section 6 of the Act.
- 6. The bank or the banks shall be entitled to charge for the supply of the certified copies of the entries from its books on the following scales:

Searching fee	: for each year or part of a year in	
	respect of which search is made—	Rs.5
Copies:	for each bank folio* or part thereof	Rs.5
Certificate	:for the certificate under Section 6	
	of the Act—	Rs.5

Provided that the Court may in particular cases make such orders as to costs as may seem appropriate to it or him under Section 7 of the Act.

7. Copying fees for all documents other than the entries in the Accounts Books shall be paid for at the rate prescribed by the Rules of this Court.

^{*}A bank folio for this purpose is a page of the bank's books of not less than 40 and not more than 50 lines.

APPENDIX-D*

RULES UNDER THE COPYRIGHT ACT, 1957 (ACT XIV OF 1957)

- 1. Definitions.-In these rules unless there is anything repugnant in the subject or context-
 - (i) "Act" means the Copyright Act, 1957 (Act XIV of 1957).
- (ii) "Registrar of Copyright" includes the "Deputy Registrar of Copyrights" to whom any particular function of the registrar of Copyrights may be assigned in pursuance of Section 10 (2) of the Act;
- (iii) "Board" means the "Copyright Board" constituted under Section 11 (1) of the Act:
 - (iv) "Court" means the High Court of Judicature in Assam;
- (v) "Registrar" and "Deputy Registrar" mean, respectively the Registrar and Deputy Registrar of the Assam High Court;
 - (vi) "Section" means a section of the Act.
- 2. All appeals under Section 72 (2) shall be registered and styled as Miscellaneous appeal..
- 3. (i) Every appeal under section 72 (2) shall be made in the form of a memorandum signed by the appellant or his advocates and shall be accompanied by a certified copy of the decision or order appealed from and shall set forth the grounds of objection concisely and under distinct heads. The memorandum and its annexures shall be filed in duplicate with a complete index of the papers filed.
- (ii) Every memorandum of appeal shall be presented to the stamp reporter of the court, who shall certify thereon whether the appeal is in proper form, within time and properly stamped, or that it is irregular and shall return the memorandum of appeal with such certificate. Subsequent to the certificate of the stamp reporter, formal presentation must be made to the registrar. The date of presentation to the Registrar shall be deemed to be the date of filing of such appeal for the purposes of limitation.
- 4. Every appeal shall, soon after it is registered by posted for orders before a Division Bench as to issue of notice to the respondents. This court may order direct notice to issue and pass such interim order as it may deem necessary or reject the appeal.
- 5. (a) The service of notice to the respondent or respondents shall ordinarily be effected through registered post. An acknowledgment purporting to be signed by the respondent or the agent or an endorsement by a postal employee that the respondent or the agent refused to take delivery may be deemed by the court to

^{*}Note:- Appendix D.- This appendix was inserted vide Correction Slip No. 18, Notification No.HC-111/17/58/1717-RC, dated the 9.4.1960 to come into effect from the date of its publication in the Assam Gazette.

be prima facie proof of service. The appellant shall file as many typed copies of the memorandum of the appeal as there may be parties to be served and also the requisite number of postal envelopes bearing adequate postal stamps to enable service to be effected on the respondent or respondents by registered post with acknowledgment due.

(b) The notice of appeal shall be served on all respondents effected and on such other persons as the court may direct:

Provided that on the hearing of any such appeal, any person who desires to be heard in opposition and appears to the court to be a proper person to be heard, shall be heard notwithstanding that he had not been served with the notice of the appeal and shall be liable to costs in the discretion of the court if so desired.

(c) Notice meant for the board shall be served on the Registrar of copyrights in the manner provided in Cl. (A) of this rule. The Board shall have a right to

appear in the appeal through the Registrar of Copyrights.

6. If the appellant does not remove the defect, if any, in the memorandum of appeal or, if he does not file the requisites within a time to be fixed by the Registrar the appeal shall be laid before the court for such orders as may be deemed fit.

7. When the appeal under Section 72 (2) has been admitted, the Registrar shall send for the record and on receipt thereof shall take steps for the preparation of Paper-books, so far as may be, in accordance with the rules of the court regarding preparation of Paper-books in appeals from original orders.

8. Appeal under Section 72(2) shall be heard by a Bench of not less than two

Judges.

9. When an appeal under Section 72 (2) has been preferred the court may, on such terms and conditions as it thinks fit, stay further proceedings in any matter relating to the copyright concerned before the Board till the disposal of the appeal.

10. Save as provided in the Act and these rules, the provisions of the Code of Civil Procedure and the rules of the court shall apply mutatis mutandis to such appeals.

The court may in such appeals impose such terms as to costs as it thinks fit and also at its discretion may award a special hearing fee at the time of the disposal of the appeal by way of cost over and above other costs.

11. A certified copy of decision of order of the court shall be sent to the registrar of Copyrights for information and compliance of the directions given therein.

APPENDIX-I FORMS (CIVIL)

[Note: Only those Forms which are specifically mentioned in the rule have been incorporated in this Appendix]

FORM NO.1

(Civil)

[Rule 31, Chapter V]

Notice of Lower Court under Order 41, R.13, Civil Procedure Code
THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR:TRIPURA:MIZORAM AND ARUNACHAL PRADESH) Civil Appellate Jurisdiction

No..

Appeal From.....

19.....

	01 19	••••••
of the Court of the		
en e		Appellant
	Versus	Respondent
theof the court of the the necessary process feel of19 has been fixed It is ordered that notice of this court directed to the appear therein; And it is further ordereservice to the said respondent return of service thereof when And it is further ordereservice to the said respondent of service thereof when And it is further ordereservice to the said respondent of service thereof when And it is further ordereservice.	ein the above-ment has been paid by the apped for the hearing of the said appeal do issue above namedrespect that the said notice be dent and the said	preferred to this court against antioned
anu		Deputy Registrar

FORM NO. 1-B*
(Civil)
[Rule 31 (ii) (a), Chapter V]

To

The Speaker of the House of People, Parliament House, New Delhi

The Chairman of the Council of States, Parliament House, New Delhi

The Speaker, Legislative Assembly, Assam, Shillong

Dated:

Subject — Description of the case.

Sir,

Registrar, Assam High Court

ANNEXURE Document to be specified here

^{*} Note: This Form was inserted vide Correction Slip No.11

FORM NO. 1-C*
(Civil)
[Rule 31 (ii) (b), Chapter V]

To

The Speaker of the House of People, Parliament House, New Delhi

The Chairman of the Council of States, Parliament House, New Delhi

The Speaker, Legislative Assembly,
Assam, Shillong
Dated.......
Subject-Description of the case.
Sir.

Yours faithfully,

Registrar, Assam High Court

ANNEXURE

(Matters of evidence to be specified here)

FORM No. 2 (Civil)

[Rule 35 (1), Chapter V]

Notice to respondent of the day fixed for the appearance in appeal [Order 41, Rule 14, Code of Civil Procedure]

IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH)

Appeal from No..... of 19.... valued at Rs.....

^{*}Note: Form No. 1-C was inserted by Correction Slip No.11.

Appeal from the of the court of theof	daled the TV
Арт	
Versus	Citalit
Resp	ondent
То	
Take notice that an appeal from the of the case has been presented by advocate for the about and registered in this Court; and that the day of 1 the of 13 B.S.) has been fixed for the The appeal will be heard as soon thereafter as the but permit, but no notice of such further date shall be given appeal in the daily cause list. If no appearance is made on your behalf, by you	ove mentioned appellant, 9 (corresponding with entering of appearance usiness of the Court may except the inclusion of the
by some one by law authorised to act for you in the appearance, above mentioned or before such later of may be heard, the appeal will be heard and decided expended and sealed by order of the Court this	late on which the appeal x-parte in your absence.
FORM NO.2A*	
NOTICE FOR SERVICE ON RESPONDENT NO(s):	
NOTICE FOR SERVICE ON RESPONDENT NO(s): CIVIL RULE/MISC CASE/REVIEW APPLICATION/WRIT APPL	EAL NO OF 199
NOTICE FOR SERVICE ON RESPONDENT NO(s):CIVIL RULE/MISC CASE/REVIEW APPLICATION/WRIT APPLICATION THE GAUHATI HIGH COUR	EAL NO OF 199 T
NOTICE FOR SERVICE ON RESPONDENT NO(s): CIVIL RULE/MISC CASE/REVIEW APPLICATION/WRIT APPL THE GAUHATI HIGH COUR (HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA,	EAL NO OF 199 T MANIPUR, TRIIPURA,
NOTICE FOR SERVICE ON RESPONDENT NO(s):CIVIL RULE/MISC CASE/REVIEW APPLICATION/WRIT APPLICATION THE GAUHATI HIGH COUR	EAL NO OF 199 T MANIPUR, TRIIPURA,
NOTICE FOR SERVICE ON RESPONDENT NO(s): CIVIL RULE/MISC CASE/REVIEW APPLICATION/WRIT APPI THE GAUHATI HIGH COUR (HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MIZORAM AND ARUNACHAL PRAD	EAL NO OF 199 T MANIPUR, TRIIPURA,
NOTICE FOR SERVICE ON RESPONDENT NO(s): CIVIL RULE/MISC CASE/REVIEW APPLICATION/WRIT APPL THE GAUHATI HIGH COUR (HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MIZORAM AND ARUNACHAL PRAD (Civil Jurisdiction)	EAL NO OF 199 T MANIPUR, TRIIPURA,
NOTICE FOR SERVICE ON RESPONDENT NO(s):	EAL NO OF 199 T MANIPUR, TRIIPURA, DESH)
NOTICE FOR SERVICE ON RESPONDENT NO(s):	EAL NO OF 199 T MANIPUR, TRIIPURA,

^{*}Note: Form No. 2A was inserted vide notification No. HC.XI-06/96(Pt)/1576 dated 2.5.1998

Judges

Dated the19......

Memo No.

(Sd.).....(Sd.)

Copy forwarded to	offor information and necessary action
	By order of the High Court
	Deputy Registrar
	Assistant Registrar
High Court:	The second of th
Civil Appellate Jurisdiction	
the19	·······
	•
	FORM NO. 3A*
	(Civil)
	(Rule 2, Chapter V-A)
IN TH	E GAUHATI HIGH COURT
	SSAM:NAGALAND:MEGHALAYA: MANIPUR:
TRIPURA:MIZ	ZORAM AND ARUNACHAL PRADESH)
•••••••••••••••••••••••••••••••••••••••	Appellants Rank in Writ Petition
•	Versus
************	<u>Respondents</u>
	Rank in Writ Petition
In Civil Rule	No of
***************************************	<u>Petitioners</u>
•	in Writ Petition
	Versus
****************	Respondet
	in Writ Petition Writ Appeal presented against
	judgment and order dated
	of learned Single Judge in Civil
	Rule Noof

^{*}Note: Form No. 3A was inserted vide Amendment Rules, 1992, Notification No. HC.XI-10/79/19,349/RC dated 19.8.1992

- Para 1: Facts of the case.
- Para 2: Contentions of the petitioner before the Single Judge.
- Para 3: Contentions of respondent (opposite party) before Single Judge.
- Para 4: Points which arose for decision before Single Judge.
- Para 5: Conclusions and decisions of Single Judge.
- Para 6: Grounds on which the conclusions and decisions of Single Judge are challenged.
- Para 7: Relief sought in appeal. State if conclusions and decisions of Single Judge are to be set aside wholly or in part or in what manner and to what extent

		(A	dvocate)	
List	of papers:**	`	,	
1.	List of Dates	_	1	
2.	Chronology of events with Synopsis	-	1	
3.	Memorandum of Appeal	_	1	
4.	Certified copy of the Judgment	-	1	
5.	Authenticated copy of the Civil Rule/		1	
	Writ Petition with relevant annexures			
6.	Copy of the affidavit-in-opposition	-	1	
7.	Counter - Affidavits	-	1	
8.	Other relevant papers filed by the party	-	1	
	in the relevant Civil Rule / Writ Petition			
9.	Vakalatnama	· _	1	
10.	Extra copy of Memorandum of Appeal	-	1	
	and the documents mentioned in Sl.No.3	to 8		

Note — "All papers / Documents are to be neatly typed on azurelaid paper".

^{**} Substituted vide Notification No. HC.XI-02/2006/281/RC dated 28.02.2006. Earlier the List of papers was as follows: 1. Memorandum of Appeal-1, 2. Certified copy of the judgment -1, 3. Vakalatnama-1, 4. Extra copy of Memorandum of Appeal and judgment-2

FORM NO. 4

(Civil)

[Rule 8, Chapter VIII]

NOTICE FORM

In Letters Patent Appeals
IN THE GAUHATI HIGH COURT

Appeal No of 19 under Cl. 15 of the Letters Patent.

Appeal from Appellate Decree No of 19.....

(HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR:TRIPURA:MIZORAM AND ARUNACHAL PRADESH)

Civil Appellate Jurisdiction NOTICE

.....Appellant

Deputy Registrar

Versus	
Respe	ondent
То	
Take notice that the above-mentioned appeal under CI Patent has been filed in this Court on behalf of the abovename advocate	d appellant by hible Mr. Justice al from Appellate that it has been seen that it will be

FORM NO. 5
(Civil)
[Rule 8, Chapter VIII]
NOTICE FORM
In Letters Patent Appeals

IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA:
MANIPUR:TRIPURA:MIZORAM AND ARUNACHAL PRADESH)

Civil Appellate Jurisdiction

NOTICE

		11011			
from differen				etters Patent Decree N	
19					* .
*******			Appellan	t	
	Ve	rsus	7.7		
•••••	***************************************		Respond	ent	
•					
То					

arising from o and the I of the abover 19that it	lifference of o Hon'ble Mr. J named appell has been set o	ppinion betwee fusticeant by his adv lown for heari	n the Hon'bl has been file ocate ng on the	Cl.15 of the lett le Mr. Justice d in this Court on the da day of19 business of the	on behalf y of and that
Dated this	sday of	19			
	gan shi iya kara			Deputy Regis	strar

FORM NO 6

(Civil)

[Rule 5, Chapter IX]

IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,

MIZORAM AND ARUNACHAL PRADESH)

Detailed statement of costs incurred in the preparation of the Paper-book

	Valued at Rs Versus	Appellan	t
		.Responde	nt .
	Items of cost incurred by the Appellant/Respondent	Costs claimed	Costs passed by the taxing Officer
	Estimation 1 410 000	Rs. a.p.	Rs. a.p.
•	Estimating words at 10,000 per rupee Estimating maps/photos at 12 ¹ / ₂ per cent of the cost of tracing/of producing	·	an ^t a is such a
	the negative Postal cost for service of estimate and	(1)	Dated the
	final account by registered post		
	Copying words at 1,200 words per rupe	•	
•	Examiningwords of manuscript at 1200		oî.
	words per rupee		······································
•	Translating words at 150 vernacular words per Re.1-4-0, three figures being		Advocate
	counted as one word. Examining translations words at 300	Proparks20	Total according
	vernacular words per Re.1-4-0, three figures	a an in Salawaysiya.	is more at the second
	counted as one word		in the air
			a entro

204	GAUHATI HIGH COURT RULES	
8.	Editing pages at ten annas per page if the	
•	paper book is printed, and at five annas per	
	page if a typed paper-book is prepared	
9.	Editing maps at ten annas for each half	
	foolscap sheet atsheets	
10.	Taxingpages at one anna per page	
11.	Printing 19 or preparing 12 typewritten	•
	copies of the paper book (actual charge)	
	pages at Rs.2 per page	•
12.		1
	foolscap sheetssheets	•
13.	Lithographing maps at eight annas	
	for each foolscap sheetsheets	
14.	Cost of photos (actual charge)	
	Total	
	Grand Total	
]	Rupees	
4	Court Editor,	
]	Dated the 19	Deputy Registrar
	NOTICE	
	· · · · · · · · · · · · · · · · · · ·	
	То	
	Mr	
,	Advocate for the Appellant/Respondent	
	Total amount deposited by appellant/respondent	Rs. a.p.
	Further amount to be deposited by your client in the above case within two weeks after service of this notice	: •
	Surplus amount available for refund to your clien the above case and will be paid upon application	t in duly

made to the Registrar

Assam F	ligh	Court,	Ga	uhati
The	19.	į .		

Ledger-Keeper

Accountant

FORM NO . 7 (Civil)

[Rule 13, Chapter IX]

THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA:

MANIPUR:TRIPURA:MIZORAM AND ARUNACHAL PRADESH)

Appellant's list PART I

Paper other than exhibits and those included in the first paragraph of R.11/58, Chapter IX, of the Rules of the High Court, upon which the decision of the appeal depends and which the appellant desires to have included in part I of the Paper-book at his expense.

Appear from Original Decree/Order Noof 19
Appellant
Versus
Responden
I Indow D 16/50 Chantan TV Cd D 1 4 4 4 4 4

Under R. 16/58, Chapter IX of the Rules, the list should be filed by the appellant within three weeks/one week after service of the notice required by R.12, Chapter IX.

Serial No.	Number on the record	Description and date of paper	Whether the whole or portion and, in case of a portion, what portion to be inserted in the paper book	Remarks	
			and the second s		

PART II

(This list of exhibits to be inserted in part II of the paper book at the expense of the appellant)

The list of exihibits should follow the order of the exhibit mark. A correct and full description of such documents must be given.

Sl.No.	Exhibit mark on the record	Description and date of document	Whether the whole or portion and, in case of	Remarks
			a portion, what portion to be in-	
			serted in the paper book	

The 19.....

Signature of advocate for the Appellant

Particulars required under R.20-A, Chapter IX of these Rules Name

Address (with post office)

FORM NO. 8 (Civil) [Rule 20, Chapter IX]

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

Respondent's list

PART I

Paper other than those inserted in the Appellant's list, which are relevant to the subject matter of the appeal, and to which the respondent desires that reference shall be made by the Court at the hearing of the appeal.

Appeal from Original Decree/Order No	of 19
· ·	
***********************************	Appellant
Versus	
***************************************	Respondent
	•

Under R. 20/58, Chapter IX of the Rules of the High Court, this list should be filed by the respondent within three weeks/one week after service of the notice required by R.18. Chapter IX, and should contain the papers to be included, at the cost of such respondent, in the paper-book of the above appeal.

Sl.No. Number on the record	Description & date of paper	Whether the whole or portion and in case of a portion, what portion to be inserted in the paper-book	Remarks
		what portion to be inserted in the	•

CAULTY MICH COURT RULES

PARTII

Whether the whole Remarks

or portion and,

(The list of exhibits to be inserted in Part II of the paper-book at the expense of the Respondent)

(The list of exhibits should follow the order of the exhibit mark. A correct and full description of such documents must be given.

Description and date of docu-

Sl.No. Exhibit mark

on the record

ment	in case of a por- tion, what portion
	to be inserted in the paper-book
have examined this list with reference the Rules of the High Court, and de include in the paper-book of this app	te for the respondent do hereby certify that I nce to the provisions of R.25, Chapter IX of eclare that in my judgment it is necessary to leal every document or portion of a document of a to a proper decision of the appeal.
Dated 19	Signature of Advocate for the Respondent
Particulars required under R.2	20-A, Chapter IX of these Rules. Name
	Address (with post office)

FORM NO 0

TORWING. 9
(Civil)
[Rule 21, Chapter IX]
APPEAL FROM ORIGINAL DECREE/ORDER NO OF 19
Appellant
Versus
Respondent
Appeal valued at Rs
Estimate of cost for translating and printing, etc. the papers to be included in
Parts I and II of the Paper book of the above appeal, i.e., the papers included in
paragraph I of R. 11/58, Chapter IX of the Rules of the High Court, and the
papers as per Lists filed on behalf of the Appellant.
Rs. a.p. Rs. a.p.
For estimating, words at 10,000 words per
rupee
For estimatingmaps/photos at 12 ¹ / ₂ percent
of the cost of tracing/producing
the negative
For translatingwords at 150 vernacular words
per rupee and annas four (three
figures being counted as one
word)
For examining words at 300 vernacular words
Translations: per rupee and annas four (three
figures being counted as one word)
For service of estimate and final account by Registered post.
Total
· · · · · · · · · · · · · · · · · · ·
Already deposited
Balance
For copying words at 1,200 words per rupee

words per rupee For editing... pages of the Paper-book at 10 annas a page if it is printed and

For examining.. words of manuscript at 1,200

at 5 annas a page if it is typed

For Lithographing..maps at R. 2.25* per foolscap

For tracing maps .. sheets at Re.1-4-0 per foolscap

For editing maps .. sheets at 10 annas for each half foolscap sheet.

For printing ... 19 copies of the Paper-book pages at the rate of Rs.2-0-0 a page

For cost of photos..(actual charge)

For taxing pages of the paper-book at one anna a page

Total ...
Grand Total ...
Already deposited ...
Balance ...

Notes.-

(1) The above rates are liable to alteration.

(2) The charge for editing includes the charge for indexing if the Paper-book is printed, and that for stationery if the paper book is type written.

(3) If the document to be translated is in any language other than the vernaculars of Bengal and Assam, a special rate may be fixed by the Registrar.

(4) Each item of cost in the preparation of the paper-book at the rates specified above is calculated to the nearest anna (fraction below half an anna being omitted and half an anna or over being reckoned as one anna).

Under R.29, Chapter IX of the Rules of the High Court, the amount due for estimating, translating and examining translation [after deducting the amount of the initial deposit made under R. 34 (1), Chapter V] shall be deposited with the Accountant of the Court within four weeks of the service of the estimate upon the advocate for such appellant, and the whole of the remainder within eight weeks of the service of the estimate upon the said advocate, such deposit being made in manner prescribed in the Rr. 1 to 4 of Chapter XVII of the said Rules. High Court:

The of Assistant Registrar

To Advocate for the Appellant

Date of service Signature of Advocate for the Appellant

^{*}Note: In Form No. 9 the words "Rs. 2.25" was substituted in place of "Rs. 1.25" vide Correction Slip No. 69 Notification No. HC.XI-4/65-68/15876/RC, dated 2.9.1975.

FORM NO. 10

(Civil)
[Rule 21, Chapter IX]

APPEAL FROM ORIGINAL DECREE/ORDER NO) OF 19	•••
Valued at Rs		
	Appellant	
-Vs-	••	
Re	spondent.	
Estimate of cost for translating and printing etc. the	-	e included in
Parts I and II of the Paper-book as per List filed on bel		
1 m to 1 m to 2	Rs. a. p.	
For estimating words at 10,000 words per rupee	100 a.p.	10. a. p.
For estimating maps/photos at 12½ per cent of		
the cost of trading/producing the		*
negative		
For translating words at 150 vernacular words		
per rupee and annas four (three		
* *		
figures being counted as one word)		
For estimating words at 300 vernacular words		
translation per rupee and annas four (three)		
figures being counted as one word)		
For service of estimate and final account by registered		
post		· .
Total		
T 1 1 200 1		
For copying words at 1,200 words per rupee		
For examining words of manuscript at 12,00		
words per rupee		
For editing pages of the Paper-book at 10		
annas a page if it is printed and		
at 5 annas a page if it is typed		
For lithographing maps at Rs.1-4-0 per foolscap		
For tracing mapssheets at Rs.1-4-0 per foolscap		
For editing mapssheets at 10 annas for each half		
foolscap sheet		
For printing nineteen copies of the Paper-book		
pages at the rate of Rs.2.00 a		
page		

For cost of photos (actual ch	arge)	
or taxing pages of t	he Paper-book at one	
	anna a page	
	Grand Total	

Notes—(1) The above rates are liable to alteration.

(2) The charge for editing includes the charge for indexing if the Paper-book is printed, and that for stationary if the Paper-book is type-written.

(3) If the document to be translated is in any language other than the vernaculars of Bengal and Assam, a special rate may be fixed by the Registrar.

(4) Each item of cost in the preparation of the Paper-book at the rates specified above is calculated to the nearest anna (fraction below half an anna being omitted and half an anna or over being reckoned as one anna).

Under R. 22, Chapter IX of the Rules of the High Court, the amount due for estimating, translating and examining translations (after deducting the amount of the initial deposit made under Rl. 34(I), Chapter V] shall be deposited with the Accountant of the Court, within four weeks of the service of the estimate, and the whole of the remainder within eight weeks of the service of the estimate upon the advocate, such deposit being made in the manner prescribed in Rr. 1 to 4. Chapter XVII of the said Rules (reproduced below):

High Court:	•		
The19			Assistant Registrar
То			

Advocate for the Respondent Signature of Advocate for the Respondent

(Civil)

[Rule 23, Chapter V)

The following First/Second Appeals from Orders/Decrees/Cross Objection have been registered on

Serial	Appeal No.	Name of Appellant/	Name of Appellant's/
No.	and Year	Cross objector	Cross objector's Advocate
1	2	3	4

High Court, Gauhati

The 19

Superintendent of F.A./S.A. Section

FORM NO. 12

(Civil)

(Rules 57, 71, Chapter IX)

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

General Warning List

The following appeals are ready for hearing and will be transferred to the Weekly Cause List on the expiration of fourteen/seven days from the date of the list.

Sl. No.	No. and year of appeal	Advocate for appellant	Advocate for respondent	Remarks
1	2	3	4	5

Guwahati

The

Superintendent.

FORM No.13

(Civil)

(Rule 19, Chapter XIII)

Form of application for copy

Space for searching fee

Two annas court-fee stamp on application Space for expedition

fee

IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA:

Application for-

MANIPUR:TRIPURA:MIZORAM AND ARUNACHAL PRADESH) Appellate Jurisdiction

Urgent

Ordinary

Serial No.

* No of 19	
	Appellant/Petitioner
V	Versus
***************************************	Respondent/Opposite party
Description of document of which a copy is wanted, with date when necessary	Application is made by the undersigned for certified/uncertified copy marginally noted document from the High Court/Lower Court file in the above case which was

Date19......

Signature of applicant

disposed of/is still pending on

The following stamps and stampsheet are filed.

Office Report The copy will cover sheets	Estimate of cost (excluding stamps and stamp-sheet filed)	Estimated stamps, etc. modified on Estimated stamps etc.,
	is Rs.a.p.	supplied on
Searching fee required is not	Stamp-sheets at 4 annas	Applicant's signature Copy will be ready on

^{*} Here state class of case, e.g. S.A., Civil Rules, etc.

	at 8 annas Stamp for authorion.	•	Record received on Copy actually ready on Copy delivered on
Superintendent	Extra stamp for urgency Searching fee in stamps		
	- -	Total	
		_	erintendent, ying section
Serial No	Received and stamp		9 with unused stamps
Received an appl bearing the above Estimated stamps at Rs annas To attend for cop	number. and stamp-sheet: supplied on 19	s valued	ks annas
Dated 19		Sup	Applicant erintendent

Note — The application will not be considered as complete until stamps and costs have been supplied in full, which must be done within seven days of the date of the estimate. All enquiries and complaints shall be accompanied by this counterfoil. It will have to be given up when the copy is delivered.

P.B.13

(Civil)

(Rule 3, Chapter IX)

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

Appeal from Original Decree/Orders
No..... of 19......

From a decision	of			
•••	•••	••••	••	esq.
. •••	•••			Judge
Dated the 19				
<u></u>	App	ellant		
Versus				
***************************************	Respo	ondent		
For Appellant — Mr				
For Respondent — Mr				
Date of institution of suit	Th	ne		
Date of Lower Court's judgment	Th	ne		
Date on which the appeal was presented	Th	ne		
Date on which the appeal was decided	Th	ne		
Date on which the decree was signed	Th	ne		
Translated by				
Translations examined				
Edited by				
Proofs examined by				
			Pa	rty

Rs. a.p.

FORM NO. 14

(Civil)

[Rules 25 and 28 Chapter XIII]

Registrar of information to applicants as to stamps and folios necessary for copies applied for.

To be supplied within 7 days

Date of entry in this Register Serial number of application

Case number

Name of applicant

Number of impressed stampsheets at 4 annas Number of adhesive stamps at 4 annas

Fee for authentication

Searching fee

Expedition fee

Remarks

FORM NO. 15

(Civil)

[Rule 3(2) and 3(4), Chapter XIV]

Register of licensed clerks employed by Advocates of the High Court

- 1. Licence No.
- 2. Name of licensed clerk
- 3. Father's name
- 4. Residence of licensed clerk.
- 5. Date of licence
- 6. Name of Advocate by whom employed
- 7. Remarks

Note — Not more than two or three names should be entered on each page, and as each renews his licence from year to year the date of each renewal should be entered on the same page in Column 5.

(Civil)

[Rule 3(4), Chapter XIV]

Licence for Advocates' clerks, other than articled clerks,

High Court licence

(Not transferrable)

This is to authoriseson of	No	Advocate, du	ring the year	
Licensing authroity, residing at To b produced when required and to act as the return for renewal on licensed clerk of (on the reverse) To the Licensing Authority Year Date of renewal and Renewing Officer's signature Signature of the Advocate FORM NO. 17 (Civil) [Rule 1, Chapter XV] IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from No. of 19. Appellant Versus Respondent Date of decision of High Court				dated19
produced when required and	This is to authorise.		•••••	son of
licensed clerk of				
To the Licensing Authority Please renew for Year Date of renewal and Renewing Officer's signature Signature of the Advocate FORM NO. 17 (Civil) [Rule 1, Chapter XV] IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from				
Please renew for Renewing Officer's signature Signature of the Advocate FORM NO. 17 (Civil) [Rule 1, Chapter XV] IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from	(on the reverse)			en e
Signature of the Advocate FORM NO. 17 (Civil) [Rule 1, Chapter XV] IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from	To the Licensing Au	thority	Year	Date of renewal and
FORM NO. 17 (Civil) [Rule 1, Chapter XV] IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from	Please renew for	•		-
FORM NO. 17 (Civil) [Rule 1, Chapter XV] IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from	Signature of the		•	· .
FORM NO. 17 (Civil) [Rule 1, Chapter XV] IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from	•		·	
(Civil) [Rule 1, Chapter XV] IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from			·	
[Rule 1, Chapter XV] IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from		: F	FORM NO. 17	
[Rule 1, Chapter XV] IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from				ng m
IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from			` /	.
(HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from		_		
TRIPURA:MIZORAM AND ARUNACHAL PRADESH) (Civil Appellate Jurisdiction) Title Page PART I (This file must be preserved for ever) Appeal from	(HIGH COU			
Title Page PART I (This file must be preserved for ever) Appeal from				
PART I (This file must be preserved for ever) Appeal from		(Civil A	ppellate Jurisdic	tion)
(This file must be preserved for ever) Appeal from			Title Page	•
Appeal from			PART I	
Appeal from		(This file m	ust be preserved f	or ever)
Versus Respondent Date of decision of High Court	Appeal from	No	of 19	
Versus				Appellant
Date of decision of High Court				· · · · · · · · · · · · · · · · · · ·
Date of decision of High Court				Respondent
· · · · · · · · · · · · · · · · · · ·	Date of decision of	High Court		
		_		

FORM NO. 17-A

(Civil)

[Rule 1, Chapter XV]

IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

(Civil Appellate Jurisdiction)

Title Page PART II

(This file must be destroyed at the end of 3 years)

The above period shall be calculated from the date of the final decree or order, which, in cases appealed to the Supreme Court will be that of the decree or order of the Supreme Court.

Appeal from	
***************************************	Appellant
Versus	11
***************************************	Respondent
Date of decision of High Court	•
Date of decision of Supreme Court	

FORM NO. 18

[Rule 2, Chapter XVI]
IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR: TRIPURA:MIZORAM AND ARUNACHAL PRADESH)

(Civil Annallata Ivais distinu)

(Civil Appellate Jurisdiction)

- (1) Serial No. and date of application
- (2) Date when requisition for the record made by the Inspection Assistant [same date as in the item (1) above] ...
- (3) Date of receipt of record by Inspection Assistant[3 days from the date mentioned in item (2) above]....

Searching fee Re.1 in Court-fee vide R.5, Chapter XII Rule 5, second proviso, Chapter XII of these Rules Inspection fee Re.1 or Rs.5 as the case Stamp may be vide R.5, Chapter XII
Provided that no fee shall be levied from parties to appeals or other

GATHATI HIGH COURT RULES

proceedings in the Court, or their advocates, for inspecting the records of such appeals or proceedings if the records relating thereto have not been deposited in the record-room of the court.

Application for inspection of	f the record in the undermentioned Pending/Despo	sed
case.		

Description of case	Number Y	lear .:.	Description of the papers of which inspection is required	Name of person or persons who will inspect the record (not exc-
			•	eeding three) inclu- the Inspecting
· · · · · · · · · · · · · · · · · · ·			· .	Advocate
	i			
4				
The 19		- · ·	Signa for	nture of the Advocate
The 19 Note — If the a he must say so i	pplicant is a	a strang	for	
<i>Note</i> — If the a	pplicant is a	a strang ation.	for	••••
Note — If the a he must say so i Section	pplicant is an the applic	ation.	for	••••

FORM NO. 19 (Civil)

(Rules 15 and 16, Chapter XVII)

Application for Information

Seria	ıl No	
*Re:	Appeal Rule District Revision Province	Space for searching Fee No of 19.
1.	* Nature of Information required *The 19	Signature of Applican
2.	Date when the applicant will call for th	e information:
3.	Office report regarding information: The 19	
		Signature of Office supplying information
4.	Information received on: The 19	Signature of Applicant
To be	perforated	
*Re:	Appeal No of Rule District	. 19
5.	Revision Province Date by which information is to be real	dy
6.	Information: supplied on	
	*To be filled in by the applicant.	
		Signature of Officer supplying the information

Note — A searching fee will be charged on all application, if the information required will necessitate a search in the record room of record of the appeal or proceedings from which the information can be obtained.

FORM NO. 20 (Civil) (Rule 2, Chapter XVII)

To
The Registrar, Assam High Court, Gauhati
Challan No Dated Gauhati, the day of 19
Sir,
I beg to tender this challan for depositing the undernoted amount for
credit of the account of which the details are noted below:
No. of Appeal: F.A. M.A.(F), S.A. M.A.(S), S.C.A. Rule of 19
Name of person on whose behalf the money is tendered
Particular of denocit
Particulars of deposit
Amount tendered (in words) Rs. a. p.
Advocate for Appellant/Respondent
PERSONALLEDGERACCOUNT
High Court, Appellate Jurisdiction
Challan No The day of19
To
Local Treasury
Imperial Bank of India (Public Accounts Department)
No of Amount E A M A (E) C A M A (C) C C A Pule of 10
No. of Appeal: F.A. M.A.(F), S.A. M.A.(S), S.C.A. Rule of 19
Rs Please receive from advocate for appellant/respondent of
Please receive fromadvocate for appendit respondent
account of for credit of the Accountant-General, Assam, with account of the Registrar, Appellate Jurisdiction
Accountant-General, Assam, with account of the Registral, Appellate Julisticuo
High Court if tendered to you, today under the head
Accountant
RECEIPT
Local Treasury/Imperial Bank of India
Challan No Gauhati of 19
No. of Appeal: F.A. M.A.(F), S.A. M.A.(S), S.C.A. Rule of 19
Rs
Received from advocate for appellant/respondent the sum
rupees as per High Court Challan No 19 for credit of the
Accountant-General, with the account of the Registrar, Appellate Jurisdiction
High Court.

Treasury Officer/Superintendent.

FORM No.20-A

(Civil)
[Rule 1, Chapter XVII]

Total Rupees Challan Cashier Total Rupees Original (in words) (in figures) brought account By whom On what Dated..... 19.... Treasury of High Court, Appellate Side Account No. Rs. a.p Amount (in words) (in figures) Total Rupees By whom On what brought account Dated...... 19..... Treasury of High Court, Appellate Side Total Rupees Account No. Challan Duplicate Amount Rs.a.p Cashier Total Rupees (in figures) Challan Receipt (in words) Total Rupees brought account By whom On what Dated..... 19..... Treasury of High Court, Appellate Side Account No. Rs.a.p Amount

Examined and entered

Accountant

Examined and entered Accountant

Examined and entered Accountant

FORM NO. 21 (Civil) (Rule 10, Chapter XVII)

То	
The Registrar, Assam High	Court, Gauhati.
Rs Appeal No of 19)
	Appellants
	Versus
•••••	Respondents
Sir,	
 ,	
on account of the cost of pre on behalf of the appellants/i	raw the sum of Rs being the surplus amount paration of paper-book in the above appeal deposited respondents. Takalatnama filed by me to withdraw the money.
	Yours faithfully,
The 19	Advocate for the Appellant/Respondent
Vakalatnama filed by him tappellants/respondents men	
is due for refund to the app	on n of Rs (Rupees annas pies) only ellants/respondentsin the above stop order in force affecting the refund.
	Accountant
Refund the sum of Rs respondents through his/the	annas pies only to the appellants/ eir advocate

Registrar.

FORM NO. S.C.1 (Rule 21, Chapter VI) Notice for grant of Certificate Notice under O. XLV, R.3(2), C.P.C.

* T	\sim	\sim	•
NIA	 •	•	Λ
INU.	 		м.

IN THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)
(Appellate Civil Jurisdiction)

Application for leave to appeal to the S	upreme Court.
No of 19	
(Appeal from Decree No of 19)
Petitioners to the	
Versus	•
	Opposite Party
То	
The above-named Opposite Party,	
Take notice that the above-named petitioner applied to this Court for a certificate that, as regards the above case fulfils the requirements of Section Procedure, 1908, or that it is otherwise a fit one Court.	s amount or value and nature on 110 of the Code of Civil
The day of 19 is fixed for you t should not grant the certificate asked for.	to show cause why the Court
Given under my hand and the seal of the Cour	rt this day of 19
	Deputy Registrar

APPENDIX-II

FORMS (CRIMINAL)
[Only those Forms which are specifically mentioned in the rules have been incorporated in this Appendix]
FORM NO.1

(Criminal)

		(Rule 8, Chapter XI)
-	No Cr	(2000)
Froi		gh Court of judicature in Assam at Gauhati.
То	The Magistrate of the l	District of
	Dated Gauhati the Jury Reference No	
Sir,		
	High Court (Criminal)	I am directed to inform you that the case noted in the margin* which has
	The State	been submitted to the High Court by the Sessions Judge of under Section 307 of Act V of 1898, with a
	-Versus- Accused	view to setting aside the verdict of the Jury before whom the accused/prisoner was tried, has been set down for hearing
	Charged under Section of the Indian Penal Code	on the19 or as soon thereafter as the business of the Court will permit, and to request that you will give notice accordingly to the accused/prisoner, intimating to me hereon that you have done
bv tl	2. The material exhibit	so. s of the case, if any, need not be sent until called for
- ,		Yours faithfully
	Memo No Copy forwarded to the	Registrar Cr Government Advocate, Assam, for his information.
	High Court Criminal Section The 19	By order of the High Court.
	T-19,00000 1,700000	Registrar

(Criminal)

[Rule 8 (i), Chapter XI]

From

The Registrar of	High Court of Judicature in Assam at Gauhati.
То	
The Magistrate o	f the District of
ľ	Dated Guwahati, the19
(Death Reference	e No and Appeal No of 19
	ir,
	The Sessions Judge of having referred to this
	Court for confirmation under Section 374 of the Code of
HIGH COURT	Criminal Procedure, the proceedings of this Court, dated
· - -	the of 19, convicting
(Criminal)	son of of murder and
()	sentencingto death under Section 302 of the
	Indian Penal Code, I am to request that you will inform
	the prisoner that the reference has been set down for
	hearing on the of
	thereafter as the business of the Court will permit and
	along with which the appeal which has been/may be
	preferred by will also be heard and disposed
	of.
2 Vou are also rec	
directed.	uested to intimate to me hereon that notice has been served as
unccied.	77 0100
÷	Yours faithfully,
	in the second of
Manua Ma	Registrar
Memo No	Cr
Copy forwarded to	o the Government Advocate, Assam, for his information.
High Court	By order of the High Court
Criminal Section	and the suit of the control of the c
The19	
	Registrar

(Criminal)

	(Kule o (1), Chaptel Al,	<i>)</i>		
No	Cr			
From	•			
The Registrar of the	e High Court of Judicature i	in Assam at Gauhati		
То				
The District Magis	trate ofEsqr.			
Advocate for Appe				
Dated Gauhati		·		
(Appeal No of				
Sir,				
High Court	Under Section 422	of the Code of Criminal Pr-		
Criminal	ocedure, I am direc	cted to forward herewith a		
Present:		s order, dated the and		
The Hon'ble	A #	est you to take notice) that		
Mr. Justice	• • •	noted is set down for hearing		
The Hon'ble Mr.		of19, or as soon		
Justice	•	thereafter as the business of the Court will permit		
		you will give notice thereof		
	•	and report actual service of		
	` ` `	the date fixed for the hearing		
the second secon	of the case).			
*Appeal of appellants	· ·			
convicted under S				
of the I.P.C. and sentend	ed by the Session	Yours faithfully,		
Judge of on	•			
The19		Registrar		
		· ·		
*Strike out if not re	equired.			
Memo No.	Cr	***		
Copy, together wi	th a copy of the Court's o	order, dated the 19		
20.		the request that pending the		
the state of the s	will release the appellant(s			
· -		ne realisation of the fine to be		
stayed.				
High Court:	Bv	order of the High Court		
Criminal Section		3		

The19	Registrar
Memo No Cr	
Copy forwarded to the Sessions Judg	
with a request that he will forward the papers	of the case, including the Magistrate's
commitment record, at once. Should they r	not be despatched so as to reach this
office on or before the and explanati	on of the delay should be given.
2. The material exhibits of the case, if	any, need not be sent until called for
the Court.	
High Court:	By order of the High Court
Criminal Section	Registrar
The19	
Memo No Cr	
Copy, together with a copy of the C	ourt's order, dated the19
forwarded to the Government Advocate, As	ssam for his information.
High Court.	By order of the High Court
Criminal Section	
The19	Registrar
· · · · · · · · · · · · · · · · · · ·	
FORM NO.	3-A*
(Crimina	1)
[Rule 8(ii)(a) & 16 (ii)	(a), Chapter XI]
From:	
To:	
The Speaker of the House of People,	
Parliament House, New Delhi.	•
The Chairman of the council of States	
Parliament House, New Delhi.	
The Speaker, Legislative Assembly,	
Assam, Shillong.	
Dated the	

^{*} Note: Added vide correction slip No. 11

GAPHATI HIGH COURT BULLS

Subject: (Description of the case)

Sir,

In the abvoe proceeding, the applicant/opposite party proposes to rely upon the documents specified in the Annexure, which are in the custody of the House of Poeple/Council of States/Legislative Assembly. I have to request you to move the House, if you have no objection, to grant leave for the production of documents in the High Court and, if such leave is granted, to arrange to send the documentary certified copies of the documents so as to reach the Court on or before.................. by registered post (A.D.) or through an officer in the Secretariat of the House.

Registrar,

Assam High Court

ANNEXURE (Documents to be specified here)

FORM NO. 3-B*
(Criminal)
[Rule 8(ii)(b) & 16 (ii)(b), Chapter XI]

From:

To:

The Speaker of the House of People, Parliament House, New Delhi.

The Chairman of the Council of States, Parliament House, New Delhi. The Speaker, Legislative Assembly, Assam, Shillong.

Dated the

^{*} Note: Added vide correction slip No. 11

Subject: (Description of the case)

Sir,

> Yours faithfully, Registrar, Assam High Court.

ANNEXURE (Documents to be specified here)

FORM NO. 4
(Criminal)
(Rules 8 (i) & 16 (i) Chapter XI)
No. ... Cr.

From

The Registrar of the High Court of Judicature in Assam at Gauhati

То

The Magistrate/Deputy Commissioner

The District of.....

High Court:

Criminal

Present: The Hon'ble Mr.
Justice and The Hon'ble
Mr. Justice..... *Appeal of
......Appellant
convicted under Section

Under S. 422 of the Code of Criminal Procedure, I am directed to forward herewith a copy of the Court's order dated the and to inform you (request you to take

I.P.C. and sentensed by the Sessions Judge ofon the	notice) that the case marginally- noted is set down for hearing on day of19
	Jail, the District Magistrate ofhas been requested to have the notice served upon on.
	Yours faithfully
	Registrar
Memo NoCr	
	Magistrate of with a request that he
	the appeal served upon the appellant, and
intimaite (to this notice hereon) that h	
High Court:	By order of the High Court
Criminal Section	
The20	Registrar
Memo NoCr	•
Copy forwarded to the Sessions	s Judge of for his information and
with a request that he will forward the p	apers of the case including the Magistrate's
commitment record at once. Should office on or before the20 and	I they not despatched so as to reach this I explanation of hte delay should be given.
2. The material exhibits of the ca	ase, if any, need not be sent until called for
by the Court.	,
High Court Criminal Section	By order of the High Court Registrar
The20	
Memo No Cr	
Copy, together with a copy of	the Court's order, dated the20
forwarded to the Government Advoca	
High Court Criminal Section	By order of the High Court
The20	Registrar

(Criminal)

(Rule 6(2), Chapter XI)

IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

Criminal Appellate/Revisional Jurisdiction

Criminal No...... of19......

Mr./Messrs

For Accused/Petitioners/Appellants

Mr./Messrs.

For Opposite Party/for the State

*This reference is accepted/rejected.

We direct that the accused/petitioners/appellants named be at once released and if on bail the bail bond cancelled,

be at once released on bail.

be called upon to surrender forthwith to his/their bail to serve out the (remainder *of the) sentence imposed upon him them be informed:

(1) that he/they has/have been sentenced to death,

(2) that the sentence of death passed on him/them has been confirmed.

(3) that the sentence of death passed on him/them has been commuted to trnasportation for life,

(4) that the sentence of death passed on him/them has been altered to rigorous imprisonment for ... years,

(5) that he has/they have been sentenced to.....

(6) that the sentence(s) passed on him/them has/have been confirmed,

(7) that the sentence(s) pased on him/them has/have been altered to....
Judgment follows:

Dated the19

Judge

Judge

Memo No.... Cr.....

*An acknowledgment of the receipt of the Court's order by telegraph is requested. The actual date of surrender or release must be reported within a week of the receipt of this.

High Court.

By order of the High Court

Criminal Section

The19.....

Registrar

^{*}Strike out if not required.

FORM NO.6 (Criminal) (Rule 8 (i) Chapter XI)

	(Rule 8 (1) Chapter XI)	
No	Cr	

From

The Registrar of the High Court of Judicature in Assam at Gauhati.

To

The District Magistrate of

Dated Gauhati, the 19......

High Court (Government Appeal No. 19......)

Criminal

Sir,

The Hon'ble Mr. Justice

The Hon'ble Mr. Justice

The Government of

Appellant

Versus

Respondent

Convicted to on offence under Section ... IPC by the Magistrate of ... on the ... 19.. and acquitted on appeal by the Sessions Judge ofon the 19.......

With reference to the accompanying copy of the petition of appeal, filed by the Superintendent and Remembrancer of Legal Affairs, Assam on behalf of the Government of Assam under Section 417 of the Code of Criminal Procedure. in connection with the case noted on the margin, I am directed to forward herewith copy of the Court's order dated......19...and to inform you under Section 422 of the said Code that the appeal has been set down for hearing on the19... or as soon thereafter as the business of the Court will permit, and to request that you will give notice thereof to the respondent intimating to me hereon that vou have done so.

> Yours faithfully, Registrar

Memo	No.
	•

Menio 140.	CI.	
Copy forwarded to the Se	ssions Judge of	
for his consideration		
High Court,		By order of the High Court
Criminal Section		
		Registrar
		5
The19		
Memo No	Cr	•
Copy, together with	a copy of the Cour	t's order, dated the 19
forwarded to the Governm		
	1011t 1 ta v 0 0 at 0, 1 tb 0 ta	n, for ms information.
High Court,		By order of the High Court
Criminal Section		By order of the High Court
Cinimal Sociois		Provietne
The19		Registrar
111619		
	·	
¥	FORM NO. 7	
	(Criminal)	
	(Rule 1, Chapter X	(V)
IN T	HE GAUHATI HIGH	H COURT
•		ALAYA, MANIPUR, TRIPURA,
	AM AND ARUNACHA	•
·	minal Appellate Jur	isdiction)
Appeal No of 19	•	
	The State	
× 2.24	Versus	A 11 4 -
*******	Title Page	Appellants
the second section of the second section of the second section of the second section s	PART I	
(This	file must be preserve	d for ever)
(*11115	13 14	

Date of decision of High court...... Date of deposit in the Record Room...

(Criminal)

(Rule 1, Chapter XV)

IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

(Criminal Appellate Jurisdiction)

Title Page

PART II

(This file must be destroyed at the end of three years)

The above period shall be calculated from the date of the final order

Appeal No of 19
The State
Versus
Appellant
Date of decision of High Court
Date of deposit in the Record Room
FORM NO. 9
(Criminal)
(Rule 1, Chapter XV)
IN THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA
MIZORAM AND ARUNACHAL PRADESH)
(Criminal Appellate Jurisdiction)
Revision No of 19
Petitioner
Versus
Opposite Party
Title Page
PARTI
(This file must be preserved for ever)
(==== ================================

Date of decision of High Court......

Date of deposit in the Record Room......

(Criminal)

(Rule 1, Chapter XV)

IN THE GAUHATI HIGH COURT

MIZORAM AND ARUNACHAL PRADESH)
(Criminal Appellate Jurisdiction)
Revision No of 19
Petitioners
Versus
Opposite Party
Title Page
PART II
(This file must be destroyed at the end of 3 years)
The above period shall be calculated from the date of the final order.
Date of decision of High Court
Date of deposit in the Record Room
FORM NO. 11
(Criminal)
(Rule 1, Chapter XV)
IN THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA
MIZORAM AND ARUNACHAL PRADESH)
(Criminal Appellate Jurisdiction)
Revision No of 19
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Versus
Opposite Party

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(Criminal)

(Rule 1, Chapter XV)

IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

(Criminal Appellate Jurisdiction)

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IN THE GAUHATI HIGH COURT

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(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA
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IN THE GAUHATI HIGH COURT

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(Criminal)

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IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

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(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

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IN THE GAUHATI HIGH COURT

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	Form of Warrent
	IN THE GAUHATI HIGH COURT
(HIGH (THE TOTASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
(22022	MIZORAM AND ARUNACHAL PRADESH)
	(Criminal Appellate Jurisdiction)
То	44
	Officer-in-charge of
or	
You	are hereby required to have the body of now a
	n your custody (or now in your custody), before the High Court, on its
Appellate	e Side, on the day of next, by of the clock in the
	of the same day to be dealt with according to law and you shall then
	abide by such order as shall in that behalf be made by the said Court (if
	her is detained in public custody, add) and unless the said shall
	there, by the said Court, be ordered to be released, you shall, after the

said Court shall have dispensed with his further attendance, cause him to be

Registrar

conveyed under safe and sure conduct back to the said......

Dated this...... day of 19.......

(Criminal)

[Rule 42, Chapter XI]

Form of Warrant

IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

(Criminal Appellate Jurisdiction)

	_
•	г.
	863

The Officer-in-Charge of the(name of asylum), or to (name of officer) in charge of B.C. an alleged lunatic.

Dated day of19......

Deputy Registrar

FORM NO. 23

(Criminal)

[Rule 42, Chapter XI]

Form of Warrant

IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

(Criminal Appellate Jurisdiction)

То

The Office	er-in-Charge	of			
				now	a prisoner in the
unde	r safe and su	re conduct b	efore the H	igh Court, o	on its Appellate
Jurisdiction,	on the day an	d of	next, by .		of the clock in
the forenoor	of the same	day there to	give testin	nonv in a co	ertain charge or
prosecution	now pending	before the sa	id Court aga	ainst	and after the
said	shall	then and t	here have gi	ven his testi	mony before the
said Court, o	or the said Cou	irt shall hav	e dispensed	with his fur	ther attendance,
cause him to	be conveyed,	under safe ar	nd sure cond	uct back to	the said
Dated	day of	10		, Jaon 10	TAN DOLLANDON

Registrar

(Criminal)

[Rule 42, Chapter XI]

Form of Warrant

IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH) : (Criminal Appellate Jurisdiction)

To
The Officer-in-Charge of the
You are hereby required to have the body ofnow a prisoner in the
under safe and sure conduct before the officers assembled at a Court-
martial (or before the Commissioner) at on the day of
next, by of the clock in the forenoon of the same day for the trial of
the said)or there to give testimony in certain trial now pending before the said
Court-martial, or the said Commissioner against of as the case may
be), and after the trial of the said or after the said shall
then and there have given his testimony before the said Court-martial (or
the said Commissioner) or the said Court-martial (or the said Commissioner) shall
have dispensed with his further attendance, cause him to be conveyed, under safe
and sure conduct, back to the said
Dated day of 19
Registrar
FORM NO. 25
(Criminal)
[Rule 42, Chapter XI]
Form of Warrant
IN THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)
(Criminal Appellate Jurisdiction)
То
The Officer-in-Charge of the
You are hereby required to have the body of now a prisoner in the
to be conveyed, under safe and sure conduct, to the jail at and on
or before the day of made or tot he Officer-in-
charge of such jail to be kept by him there in intermediate custody for the purpose
of trial before the High Court in the exercise of Appellate Criminal Jurisdiction at
the next sitting to be held at
Dated day of 19

Registrar